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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

\*\*\*

O.A.No.641/95.

Dt. of Decision : 21-08-96.

B. Ramulu

... Applicant.

Vs

1. The Sr. Supdt. of Post Offices,  
Hyderabad South East Division,  
Hyderabad-27.
2. The Director of Postal Services,  
Hyderabad City Region,  
A/o the Chief Postmaster General.

Counsel for the Applicant : Mr. Y. Appala Raju

Counsel for the Respondents : Mr. N. R. Devaraj, Sr. CGSC.

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)



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## ORDER

Oral Order (Per Hon'ble Shri R.Rangarajan, Member (Admn.))

Heard Mr. Y.Appala Raju, learned counsel for the applicant and Mr. N.R.Devaraj, learned counsel for the respondents.

2. The relief sought in this OA is as follows:-

a) This Honourable Tribunal may be pleased to direct the applicant from 16-1-93 to 30-4-93 and from 5-5-93 to 14-7-93 as automatically condoned under the provisions of relevant rule/instructions cited.

5) To furnish the orders of the orders of the 1st respondent dated 26-6-94 refusing permission to sit for the Dept. Examn. — held on 26-6-94 which was patently against the rules prescribed.

c) To order the 1st respondent to permit the applicant to be held on 14-5-95 (Sunday) for Postman/Mailguards scheduled to be held on 14-5-95 (Sunday) since he had fulfilled all the requisite conditions thereof.

that  
instructions/the break in service from 16-1-93 to 30-4-93 and  
by  
Memo No.A2/EDA/. . . /95-96 dated 17-4-96 issued by R-1. Hence,  
there is no need to further consider in regard to the condonation  
of the break. As regards the other two prayers as above it has  
already been considered. The learned standing counsel further  
in the exam conducted  
submitted that his result/for the post of Postman for which he  
appeared on 16-1-93  
submission, the OA has become infructuous. Hence the same is  
dismissed as infructuous. No costs.

(R. Rangarajan)  
Member (Admn.)

Dated : The 21st August 1996.  
(Dictated in Open Court)

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O.A.NO.641/95

Copy to:

1. The Senior Superintendent of Post Offices,  
Hyderabad South East Division,  
Hyderabad.
2. The Director of Postal Services,  
Hyderabad City Region,  
O/O The Chief Postmaster General,  
A.P.Circle, Hyderabad.
3. One copy to Mr.Y.Appala Raju, Advocate,  
CAT, Hyderabad.
4. One copy to Mr.N.R.Devraj,Sr.CGSC,  
CAT, Hyderabad-
5. One copy to Library,CAT, Hyderabad.
6. One duplicate copy.

YLKR

9/1996  
Typed By  
Compared by

Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 21/8/86

ORDER/JUDGEMENT  
R.A/C.P./M.A.NO.

in  
O.A.NO. 641/95

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
प्रेषण/DESPATCH

- 3 SEP 1996 *Rejo*

हैदराबाद अधिकार  
HYDERABAD BENCH